## In The Central Administrative Tribunal Jaipur Bench, Jaipur

Praveen Chaturvedi

Mr.V.D.Gupta

Orders None present for the petitioner even in the second round. 2.2.2001 at 12.20 PM. Mr. Anupam Agarwal, proxy of Mr. M. Bhandari - counsel for the opposite party/respondent. The applicant has moved this Contempt Petition against the respondents alleging that the respondents have disobeyed the order of the Tribunal dated 15.6.99 passed in O.A No.278/99 and consequently they should be dealt with as per law. The respondents have stated in the reply that no disobedience of the order of the Tribunal dated 15.6.99 has been committed by the respondents, therefore, the Contempt Petition is illadvised and deserves to be dismissed. We have considered the application and heard the counsel for the respondents. The counsel for the applicant is not available to advance the case of the applicant, to day. From the facts of the case, it appears that earlier the applicant had filed an O.A against his transfer order wherein he sought quashing of the order Annx.Al dated 28.5.99 by which he was relieved and directed to join at the place of his transfer. Apprehending that the applicant may be transferred to a distant place, he filed the O.A in which an interim order Annx.CPl was passed and the respondents were directed in the meantime the respondents will not issue fresh order transferring the applicant outside the Division. The counsel for the respondents submits that no such fresh order was passed by the respondents and the applicant has moved this Contempt Petition to pressurise the respondents. He further submits that the O.A filed by the applicant was dismissed on 8.10.99 consequently the interim order came to an end on that date. However looking to independently disobedience relating to interim relief, we are of the opinion that there is no such facts available on files which may go to show that any fresh order was passed by the respondents in contravention of the interim order.

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